

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 201**  
**IB-412/ND/2022**  
**IA-6090/2022**

**IN THE MATTER OF:**

**Karur Vysya Bank**

... **Applicant/Petitioner**

**Versus**

**Mr. Ashok Mittal**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 16.01.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI. RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the RP**

: Mr. Kushal Bansal, Advocate along with Mr.  
Suresh Jindal, RP in person in IA 6090/2022

**ORDER**

**IA-6090/2022:** The present application has been filed by the RP, seeking discharge from the proceedings. The reason espoused in the IA-6090/2022 is the ill-health of the RP. It is the case put forth by him that he has been suffering from diabetes, resultantly is having the problem qua his vision on account of retina disease. Para 6 of the Application reads thus:

*“The Resolution Professional/Applicant has been suffering from diabetes and not in control and also facing the problem of vision due retina disease which was diagnosed 1 year back due to which the Applicant is not in a position to discharge his duties and functions as a Resolution Professional of the Debtor in the present matter. It is submitted that the Resolution Professional/Applicant basis his medical condition seeks directions for discharge from his duties and functions as the Resolution Professional of the Debtor from this Hon’ble Tribunal.”*

In view of the averments made in the IA and the submissions advanced by the Ld. Counsel for the RP, the IA is allowed and Mr. Suresh Jindal, having

Isha



Registration No. IBBI/IPA-001/IP-P01709/2019-2020/12619) is directed to be replaced by Mr. Anoop Prakash Awasthi having Registration No. IBBI/IPA-002/IP-N01008/2020-2021/13271 (e-mail ID: [apipaor@gmail.com](mailto:apipaor@gmail.com)) Mr. Suresh Jindal RP is directed to hand over the complete record of the case (made available to him to the newly appointed RP within three days). The Ld. Counsel for RP also undertake to make a copy of this order available to newly appointed RP by all prescribed modes viz. courier, registered post, speed post, e-mail and dasti. The Registry/Court Officer would also ensure the communication of present order to the newly appointed RP.

The Resolution Professional so appointed shall exercise all the powers as stipulated under Section 99 of IBC, 2016 read with Rules made thereunder. **He is directed to examine the application and make recommendations with reasons in writing for acceptance or rejection of the present application within the time stipulated under Section 99 of IBC, 2016.**

The Resolution Professional shall give a copy of its Report to the Applicant as well as the Creditors of the Applicant as soon as the same is filed before this Authority.

**The Applicant and his counsel are directed to serve the copy of this order along with copy of the application and documents immediately to Mr. Anoop Prakash Awasthi, Resolution Professional by all modes for information and necessary compliance.**

**The Court Officer is also directed to inform the RP by E-mail.**

**With this, the IA stands disposed of.**

  
(RAHUL BHATNAGAR)  
MEMBER (T)

  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)